

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.105  
IB-1344/PB/2018  
IA/2052/2024

**IN THE MATTER OF:**  
**Dena Bank**

...PETITIONER

**Vs**

**M/s. Noida Software Technology Park Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 01.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the Petitioner/Financial Creditor :**  
**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/2052/2024**

This is the Progress Report filed by the Liquidator under Regulation 15 read with Regulation 5 of the IBBI (Liquidation Process) Regulation, 2016 for the quarter ended on 31.03.2024.

Heard the Ld. Counsel on behalf of the Liquidator. The Progress Report for the quarter ended on 31.03.2024 is taken on record with just exceptions IA is **disposed off.**

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**